

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
436/241-242(PB)/2018

IN THE MATTER OF:

Manish J. Shah & Ors.	Applicant/petitioner
v.		
Salora International Ltd. & Ors.	Respondent

Order under Section 241-242

Order delivered on 18.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS

For the petitioner: Mr. P. Nagesh, Mr. Ashutosh Gupta and Mr. Abhishek Agarwal, Advs.

ORDER

Petition mentioned.

We have heard learned counsel Mr. Nagesh briefly. He has argued that advance notices have been received back with the endorsement that the addressee has refused to accept notice. Let notice of the petition be now served to all respondents for 03.01.2019.

Process dasti.

If the respondents refuse the service then the prayer for interim directions shall be considered.

List on 03.01.2019.

— Sel —

(M.M.KUMAR)
PRESIDENT

— Sel —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)